

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) Nos. 128-129 OF 2016
WITH
INTERLOCUTORY APPLICATION NOS. 1-2 & 3-4
(APPLICATION FOR CONDONATION OF DELAY IN FILING AND REILING SLP)

Union of India & Ors.

...Petitioners

-Versus-

M/s. A.C.L. Education Centre (P) Limited.

.....Respondent

OFFICE REPORT

The Office Report above-mentioned was listed before the Ld. Registrar Court on 26th September, 2016 when the following order was passed:-

**“Last opportunity is granted to the Petitioner for filing affidavit with proof of dasti service of the sole respondent within two weeks' time.
List again on 17th November, 2016.”**

It is submitted that Counsel for the petitioner has not filed Affidavit of Dasti Service along with proof of service in respect of sole respondent so far.

The Office Report is listed before the Ld. Registrar's Court.

Dated this the 16th Day of November, 2016.

ASSISTANT REGISTRAR

Copy to:

1. Mr. B.K. Prasad, Advocate,
Central Agency Section,
Supreme Court of India,
New Delhi.

ASSISTANT REGISTRAR